

034248

THE HIGH COURT OF KERALA

Kochi : 682 031

Date : 10.04.2019

A1-51 / 2019

OFFICIAL MEMORANDUM

16 APR 2019

Sub:- Complete and clear display of the State Emblem of India – instructions issued- reg.

Ref:- Government of India letter No.13/1/2017-Public dated 05.02.2019

The Government have issued stringent directions, vide letter cited, that all Government agencies that are authorized to use the State Emblem of India must depict the "State Emblem" completely and clearly, with the motto "Satyameva Jayate" inscribed below the Lion Capital, in Devanagiri script.

Accordingly, all Sections, High Court are directed to ensure strict compliance of the above direction while using the official seals having the State Emblem. It is further directed that overused seals that make poor impressions of the State Emblem, shall be promptly replaced by new ones.

The D-I Section, High Court shall issue necessary instructions in this regard to Subordinate Judiciary, and the H, H (Store), J and PRO Sections, High Court shall ensure that the State Emblem of India is used only in accordance with the said rules.

(By Order)


K. Haripal
Registrar General

To

The D-I Section, High Court
The H Section, High Court
The H (Store), High Court
The J Section, High Court
The PRO Section, High Court

(A copy of the circular is enclosed)

Copy To

All Sections, High Court
The Joint Registrars, High Court
The Deputy Registrars, High Court
The Protocol Officer, High Court

p.t.o

11/11/11

- The Public Relations Officer, High Court
- The Private Secretary to Chief Justice, High Court
- The Assistant Registrars, High Court
- The Kerala Judicial Academy, Athani
- The Confidential Assistants to the Registrars and Addl.Registrar
(General Administration)
- The Administrative Records Section, High Court.
- The File.